

FIR No. 965/14
PS Hari Nagar
New No. 68184/16

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused in person.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore put up for the same on 28.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babta Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 321/17
PS Hari Nagar
New No. 2372/18

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

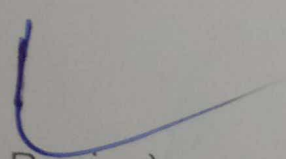
Present : Ld. APP for the State.

None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 28.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 319/17
PS Hari Nagar
New No. 2377/18

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

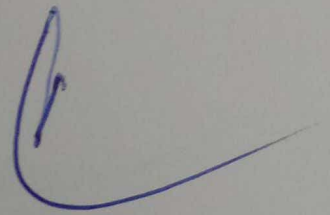
Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Process could not be issued due to lock-down.

Let death verification report of accused Vinod be called from the SHO concerned in terms of order dated 29.01.2020.

Put up for further proceedings on 28.01.2021.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 90/13
PS Hari Nagar
New No. 66419/16

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

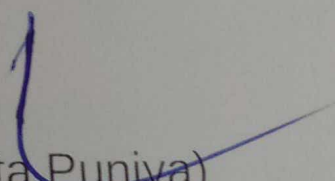
None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Court notice issued to accused received back unserved. Report perused.

Let court notice be issued to the counsel of accused 14.10.2020.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 525/16
PS Hari Nagar
New No. 9045/19

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

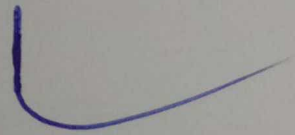
None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Process not issued by the Ahlmad.

Let previous order be complied with afresh for 28.01.2021.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

C.C. No. 4060/19
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

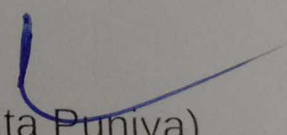
Present : None for complainant.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that none has been appeared on behalf of complainant since long.

Let court notice be issued to the complainant for appearance for 28.01.2021. This shall be the last and final opportunity.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 91/19
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

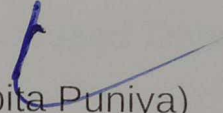
Present : Ld. APP for the State.

None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for arguments on the point of charge on 28.01.2021.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 311/2020
PS MUNDKA
New No. 3347/20

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

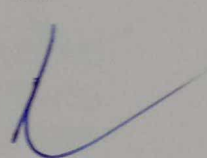
Jail Superintendent, CJ-3, through VC.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

It is stated by the Jail Superintendent that accused Dharmender has already been released from jail.

Let summons be issued to accused for appearance on 28.01.2021.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

**M/s New Classic Caterers Pvt. Ltd. Vs. M/s Gujrat Co-operative Milk
Marketing & Anr.**

PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Complainant with counsel Sh. Rajesh Sharma.

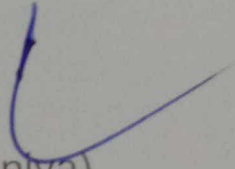
**Court is convened physically in view of the circular dated
30.08.2020.**

File perused.

Let ATR be called from the SHO concerned on the following points:-

- a) If the complaint filed by the complaint discloses commission of cognizable offence? If yes?
- b) why the FIR has not been registered till date?

Put up for further proceedings on 18.11.2020.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 587/19
PS Hari Nagar
New No. 3768/20
23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused is stated to be on court bail.

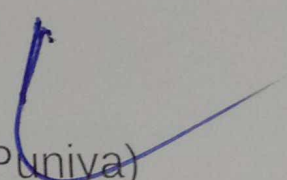
Court is convened physically in view of the circular dated 30.08.2020.

Charge sheet perused.

I take cognizance of the offence.

There is prima facie sufficient material on record to summon the accused.

Accordingly, issue summons to the accused for 28.01.2021.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 315/2020
PS MUNDKA
New No. 3029/20

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

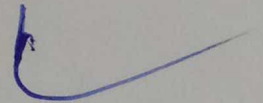
None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

Report received from Jail Superintendent perused.

As per report, both accused persons have been released from jail.

Put up for appearance of accused and scrutiny of documents on 28.01.2021.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 292/2020

PS MUNDKA

New No. 3392/20

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

Report received from Jail Superintendent perused.

As per report, both accused persons have been released from jail.

Put up for appearance of accused and scrutiny of documents on 28.01.2021.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 223/17
PS Hari Nagar
New No. 4668/20

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused is stated to be on court bail.

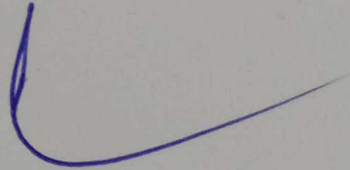
Court is convened physically in view of the circular dated 30.08.2020.

Charge sheet perused.

I take cognizance of the offence.

There is prima facie sufficient material on record to summon the accused.

Accordingly, issue summons to the accused and notice to his surety for 28.01.2021.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 611/18
PS Hari Nagar
New No. 3767/2020

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused Ajay Chauhan is stated to be on police bail.

Court is convened physically in view of the circular dated 30.08.2020.

Charge sheet perused.

I take cognizance of the offence.

There is prima facie sufficient material on record to summon the accused.

Accordingly, issue summons to the accused for 28.01.2021.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 458/17
PS Hari Nagar
New No. 4768/18

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for arguments on the point of charge on 28.01.2021.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 52/16
PS MUNDKA
New No. 4507/19

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for arguments on the point of charge on 28.01.2021.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 248/10
PS Hari Nagar
New No. 64938/16

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Court is convened physically in view of the circular dated 30.08.2020.

Present : Ld. APP for the State.

Accused Jai Kishan @ Monu has already been convicted vide order dated 07.01.2011.

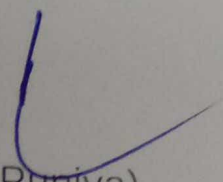
None for accused Devender Singh @ Bablu (bail bond accepted on 30.08.2019).

Accused Jai Bhagwan not produced from Jhajjar Jail (on bail in this case) (bail bond accepted on 23.08.2010).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, let court notice be issued to the sureties of both the accused persons and to accused Devender Singh @ Bablu. Further, production warrants of accused Jai Bhagwan be issued with endorsement that he is on bail in this case.

Put up for PE on 28.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

C.C. No. 1274/16

PS MUNDKA

23.09.2020

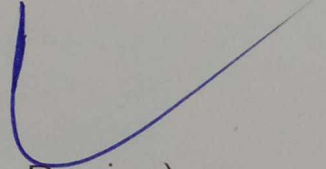
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up for the same on 28.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

C.C. No. 11766/16
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up for the same on 28.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

C.C. No. 1479/17
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

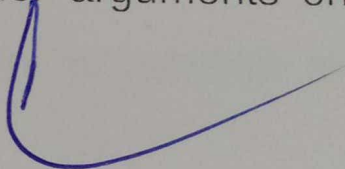
Present : Complainant in person.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Complainant seeking adjournment for want of her counsel.

At request put up on 28.01.2020 for further arguments on the point of summoning.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

C.C. No. 2882/17
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

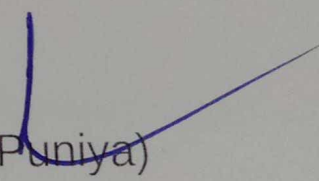
Present : Complainant through VC.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Complainant seeks pass over. Pass over is not possible due to heavy cause list.

Matter stands adjourned for 21.10.2020 for arguments on the point of summoning.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 670/13
PS **Hari Nagar**
New No. 9867/19

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Process could not be issued due to lock-down.

Let previous order be complied with afresh for 28.01.2021.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

C.C. No. 8181/17
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for arguments on the application u/s 156(3) Cr.P.C. on 28.01.2021.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 239/15
PS MUNDKA
New No. 65850/16

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : . Ld. APP for the State.

Accused Subhash in person.

None for accused Pradeep.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that proceedings u/s 82 Cr.P.C. have already been initiated against accused Pradeep Kumar.

Let process server be summoned for recording of his statement on 28.01.2021.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh untrace report filed. It be checked and registered.

Present : Ld. APP for the State.

Complainant/injured in person.

IO in person.

Court is convened physically in view of the circular dated 30.08.2020.

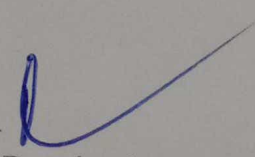
File perused.

Copy of untrace report supplied to the injured against acknowledgment. He submits that he has no objection if the same is accepted. His separate statement in this regard recorded.

I am satisfied with the investigation conducted by the investigation agency. Despite the best efforts of the investigating agency, no clue could be found regarding vehicle or the persons who caused accident. In view of the statement of the injured/complainant recorded today, untrace report is accepted. File be sent back to concerned police station and be preserved to be reopened as and when any clue is found.

Copy of this order be given dasti to the injured and IO as prayed.

Since deceased has injured in a motor vehicular accident, I refer the matter to **Ld. Secretary, DLSA with a request to consider the same for compensation if any, to the complainant/injured, under the Delhi Victim's Compensation Scheme.**


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 519/18
PS MUNDKA
New No. 45/19

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

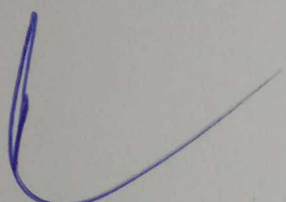
Accused produced from CJ-4 through VC.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 04.11.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

Rehnumai on 07.10.2020 and 21.10.2020.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

Pritam Kaur & Anr. Vs. Balbir Kaur Sidhu & Ors.

PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Let ATR be called from the SHO concerned on the following

points:-

a) If the complaint filed by the complainant discloses commission of cognizable offence? If yes?

b) why the FIR has not been registered till date?

Put up for further proceedings on 18.11.2020.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

Sushil Vs. Jai Singh & Ors.

PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh complaint u/s 200 Cr.P.C. received. It be checked and registered.

Present : Sh. A.K. Jha, LAC for complainant.

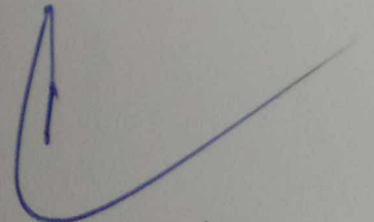
Complainant is stated to be in JC.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

I take cognizance of the offence.

Put up for PSE on 28.01.2021.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

M/s Reckitt Benckiser (India) Pvt. Ltd. Vs. Unknown

PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. counsel for the complainant.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Let ATR be called from the SHO concerned on the following points:-

a) If the complaint filed by the complainant discloses commission of cognizable offence? If yes?

b) why the FIR has not been registered till date?

Put up for further proceedings on 24.11.2020.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 443/19
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

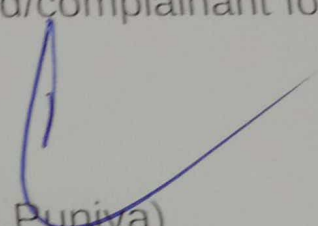
Fresh untrace report filed. It be checked and registered.

Present : Ld. APP for the State.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Let court notice be issued to the Lrs of deceased/complainant for 28.01.2020 through IO.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 450/19
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

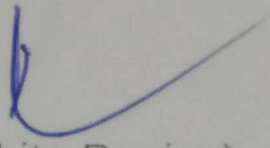
Fresh untrace report filed. It be checked and registered.

Present : Ld. APP for the State.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Let court notice be issued to the Lrs of deceased/complainant for 28.01.2020 through IO.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 441/19
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

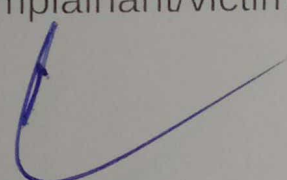
Fresh untrace report filed. It be checked and registered.

Present : Ld. APP for the State.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Let court notice be issued to the complainant/victim for 28.01.2020 through IO.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 613/18
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

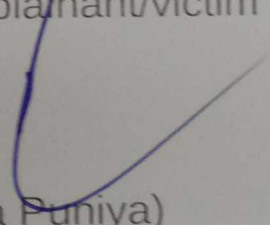
Fresh untrace report filed. It be checked and registered.

Present : Ld. APP for the State.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Let court notice be issued to the complainant/victim for 28.01.2020 through IO.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 545/19
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State.

Accused is stated to be on court bail.

Court is convened physically in view of the circular dated 30.08.2020.

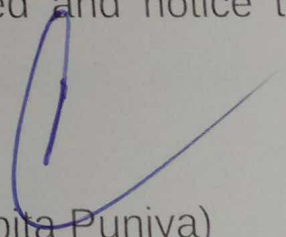
IO is present with case file.

Charge sheet perused.

I take cognizance of the offence.

There is prima facie sufficient material on record to summon the accused.

Accordingly, issue summons to the accused and notice to his surety for 27.01.2021.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 104/20
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State.

Accused Rajender Kumar is stated to be on police bail.

Accused Rajveer is sent to face the trial without arrest.

Court is convened physically in view of the circular dated 30.08.2020.

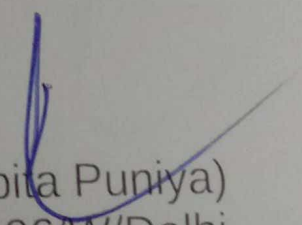
IO is present with case file.

Charge sheet perused.

I take cognizance of the offence.

There is prima facie sufficient material on record to summon the accused persons.

Accordingly, issue summons to the accused persons for
27.01.2021.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 457/17
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State.

Accused persons are sent to face the trial without arrest.

Court is convened physically in view of the circular dated 30.08.2020.

IO is present with case file.

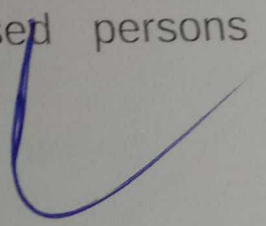
Charge sheet perused.

I take cognizance of the offence.

There is prima facie sufficient material on record to summon the accused persons.

Accordingly, issue summons to the accused persons for

27.01.2021.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 39/10
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh supplementary chargesheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

It is stated by the IO that the FIR has already been quashed by the Hon'ble Delhi High Court.

Let file be summoned from record room for 01.12.2020.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 142/17
PS MUNDKA
New No. 5042/18

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Gandharav, counsel for accused Parvinder.

None for accused Bhupinder.

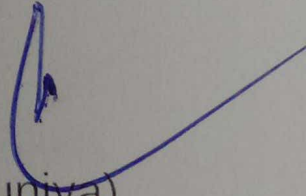
Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Part arguments heard.

Let court notice be issued to co-accused Bhupender as well as the IO for NDOH.

Put up for arguments on the point of charge on 12.11.2020.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 453/13
PS Hari Nagar
New No. 60358/16

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for the complainant.

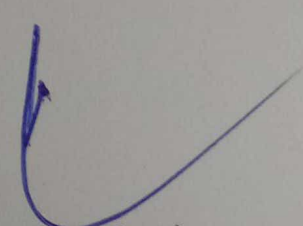
Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Let IO be summoned in terms of previous order dated 23.10.2020 at 2 PM.

Put up for arguments on the protest petition on the said date.

IO is directed to supply CCTV footage to the complainant before the NDOH.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 189/17
PS MUNDKA
New No. 3244/20

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

IO in person.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

IO has filed E-challan.

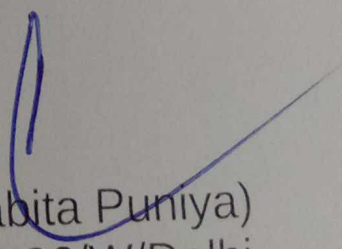
Accused persons are stated to be on court bail.

It is further stated by the IO that FSL result is still awaited .

Heard.

Put up for consideration on 19.10.2020.

IO is directed to file FSL result on or before the next date.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 03/2020
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Court is convened physically in view of the circular dated 30.08.2020.

Fresh charge sheet filed. It be checked and registered.

Accused is stated to be on police bail

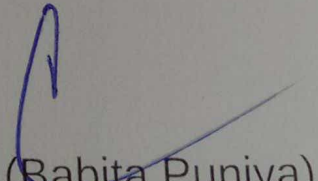
IO is present with case file.

Charge sheet perused.

I take cognizance of the offence.

There is prima facie sufficient material on record to summon the accused.

Accordingly, issue summons to the accused for 27.01.2021.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 69/2020
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Court is convened physically in view of the circular dated 30.08.2020.

Fresh charge sheet filed. It be checked and registered.

Accused is stated to be on police bail

IO is present with case file.

Charge sheet perused.

I take cognizance of the offence.

There is prima facie sufficient material on record to summon the accused.

Accordingly, issue summons to the accused for 27.01.2021.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 218/20

PS MUNDKA

U/S 188 IPC & 33/38 Delhi Excise Act &
51 DM Act.

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

This is an application seeking release of RC moved on behalf of applicant.

Present : Ld. APP for the State.

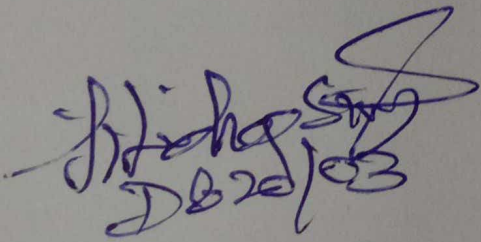
Ld. Counsel for applicant.


Court is convened physically in view of the circular dated 30.08.2020.

Reply filed by the IO perused.

Let the RC of vehicle no. HR26 DX 0285 be released to the applicant as per rules and after retaining the photocopy of the same on record.

Application stands disposed of. Copy dasti.


23/09/20


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

041388/19
E-FIR No. 04338/19
PS Hari Nagar
U/s 379/411 IPC
State Vs. Nikhil @ Ashu @ Deepak

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Sanni Garg, LAC for accused.

Court is convened physically in view of the circular dated 30.08.2020.

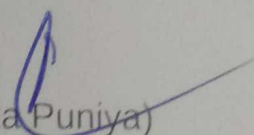
Vide this order, I shall decide the bail application filed on behalf of applicant/accused Nikhil @ Ashu @ Deepak filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 20.07.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submitted that the applicant has a criminal proclivity and number of cases are pending against him. He also drew the attention of this court to the list of previous involvements filed along with the reply. He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, this bail application is dismissed.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 360/2020
PS MUNDKA
U/s 33 Delhi Excise Act.
State Vs. Pramod
23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Sanni Garg, LAC for accused.

IO in person.

Reply filed by the IO perused.

Court is convened physically in view of the circular dated 30.08.2020.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Pramod.


It is submitted on behalf of accused that he is in custody since 12.07.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the custody period of accused, he is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

E-FIR No. 013371/19

PS MUNDKA

U/s 379/411 IPC

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for the applicant.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL8S-BU-2771** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL8S-BU-2771** can be released to the registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat &heet Singh Vs. State.**

The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 48/2020
PS MUNDKA
U/s 356/379/34 IPC

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for the applicant.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL11-B-8399** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL11-B-8399** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

Copy of order
Received order

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

E-FIR No. 0531/18
PS Hari Nagar
U/s 307/323/341/34 IPC

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for the applicant.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. HR26-BA-3729** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. HR26-BA-3729** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

However, the rightful owner/registered owner is directed not to dispose of the vehicle without prior permission of the court as the case is exclusively triable by Ld. Sessions Court.

The application standS disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

Received copy

23/09/2020

E-FIR No. 009928
PS Hari Nagar
U/s 307/323/341/34 IPC

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for the applicant.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL9S-AM-4908** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL9S-AM-4908** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

E-FIR No. 009928
PS Hari Nagar
U/s 307/323/341/34 IPC

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for the applicant.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL9S-AM-4908** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

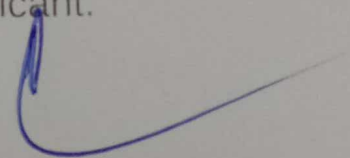
Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL9S-AM-4908** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 427/2020
PS MUNDKA
U/s 33/38/58 Delhi Excise Act.
State Vs. Rajesh Mehto
23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Pranay Abhishek, Ld. counsel for accused.

Reply filed by the IO perused.

Court is convened physically in view of the circular dated 30.08.2020.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Rajesh Mehto.

It is submitted on behalf of accused that he is in custody since 05.09.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation. It is further submitted that co-accused has been granted bail.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the overall facts and circumstances, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puriya)
MM-06/W/Delhi
23.09.2020

FIR No. 486/2020
PS Hari Nagar
U/s 25/54/59 Arms Act.
State Vs. Deepak
23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. counsel for accused.

Reply filed by the IO perused.

Court is convened physically in view of the circular dated 30.08.2020.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Deepak.

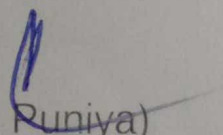
It is submitted on behalf of accused that he is in custody since 05.08.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the custody period of accused, he is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 414/2020

PS MUNDKA

U/s 379/411 IPC

State Vs. Laxmi Narayan @ Bittoo

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Sanni Garg, LAC for accused.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the bail application filed on behalf of applicant/accused Laxmi Narayan @ Bittoo filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 07.03.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submitted that the applicant has a criminal proclivity and number of cases are pending against him. He also drew the attention of this court to the list of previous involvements filed along with the reply. He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, this bail application is dismissed.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

E-FIR No. 346/2020
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for the applicant.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. HR63-E-9090** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. HR63-E-9090** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.


The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

However, the rightful owner/registered owner is directed not to dispose of the vehicle without prior permission of the court.

The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

E-FIR No. 013371/19
PS MUNDKA
U/s 379/411 IPC
State Vs. Fahim

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Sanni Garg, LAC for accused.

Court is convened physically in view of the circular dated 30.08.2020.

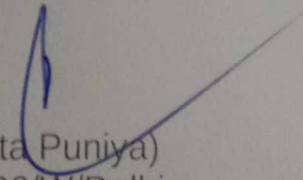
Vide this order, I shall decide the bail application filed on behalf of applicant/accused Fahim filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 28.08.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submitted that the applicant has a criminal proclivity and number of cases are pending against him. He also drew the attention of this court to the list of previous involvements filed along with the reply. He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, this bail application is dismissed.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 128/2020
PS Hari Nagar
U/s 302/304B/406/498A IPC

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for the applicant.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **Jewellery, cash and clothes etc.** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the abovesaid articles are released to the applicant/rightful owner.

Heard. Application perused.

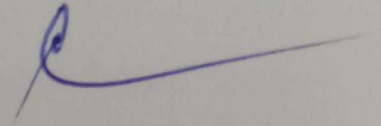
Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **Jewellery, cash and clothes etc.** can be released to the applicant/rightful owner, as per *Fard* subject to execution of security bonds. Accordingly, let said articles be released to the applicant/rightful owner after preparing detailed panchnama; taking photographs of the articles; valuation report; a security bond etc.

The photographs of the articles should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Jeet Singh Vs. State.**

The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 299/20
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File is placed before the court by the Ahlmad.

Present : Ld. APP for the State.

Accused persons are stated to be in JC.

Court is convened physically in view of the circular dated 30.08.2020.


File perused.

It is stated by the Ahlmad that due to heavy work load, file could not be put up earlier before the court.

Heard. He is warned to remain careful in future.

Put up for consideration on 28.09.2020.

IO to join the proceedings on the said date.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 39/10
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh supplementary chargesheet alongwith hash value certificate and E-challan filed. It be checked and registered.

Present : Ld. APP for the State.

Accused Harpreet Singh is P.O.

Accused Keemat Singh, Parvinder, Raghuvir are in JC.

Accused Amninder is on court bail.

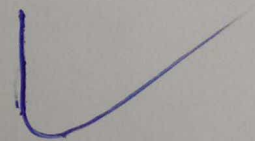
IO in person.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for consideration on 28.09.2020.

IO to join proceedings on the said date.



(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 397/19
PS MUNDKA

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Court is convened physically in view of the circular dated 30.08.2020.

Fresh charge sheet filed. It be checked and registered.

Accused is stated to be on police bail

Put up for consideration on 07.12.2020.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

Murti Devi Vs. SI Manoj Kumar

PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh complaint u/s 156(3) Cr.P.C. filed. It be checked and registered.

Present : Complainant with counsel.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

At request, put up for consideration on 08.12.2021.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 403/17
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for scrutiny of documents and consideration on charge on
29.01.2021.

(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 633/05
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

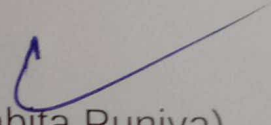
Present : Ld. APP for the State.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Notice not issued by the Ahlmad.

Let previous order be complied with afresh for 09.11.2020.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

FIR No. 209/10
PS Hari Nagar

23.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused Bharat Khurana has already been declared as an absconder vide order dated 24.11.2017.

Sh. Manish Kumar, Id. Counsel for accused Mini Khurana.

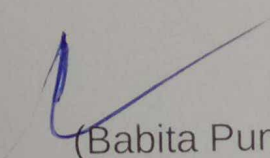
Court is convened physically in view of the circular dated 30.08.2020.

Heard. File perused.

Perusal of file reveals that accused Mini Khurana has been kept in khana no. 12 in the chargesheet. Further she has not been summoned by the court. Therefore, she need not appear unless specifically summoned by the court.

Further perusal of file reveals that accused Bharat Khurana has absconded and that there is no immediate prospect of arresting him.

Therefore, put up for PE U/S 299 Cr.P.C. on 27.01.2021.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020

R No. 210/13
S Hari Nagar

3.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused Bharat Khurana has already been declared as an absconder vide order dated 24.11.2017.

Sh. Manish Kumar, Id. Counsel for accused Mini Khurana.

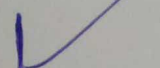
Court is convened physically in view of the circular dated 30.08.2020.

Heard. File perused.

Perusal of file reveals that accused Mini Khurana has been kept in khana no. 12 in the chargesheet. Further she has not been summoned by the court. Therefore, she need not appear unless specifically summoned by the court.

Further perusal of file reveals that accused Bharat Khurana has absconded and that there is no immediate prospect of arresting him.

Therefore, put up for PE U/S 299 Cr.P.C. on 27.01.2021.


(Babita Puniya)
MM-06/W/Delhi
23.09.2020